

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Weekly Hearing Schedule for the month of December, 2015 (7.12.2015 to 11.12.2015)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
08.12.2015 Tuesday At 10.30.A.M. Miscellaneous Petitions.	1.	236/MP/2015	KTL	Petition to recover transmission Charges from the date of completion of the first element of the transmission project and direct CTU as the nodal agency for the purpose of billing collection and disbursement of ISTS charges to pay to the transmission tariff associated with the first element from the date of commercial operation . To direct CTU /POSOCO that the revenue recovery is appropriately covered in the tariff computation is to be submitted to the Commission for approval.
	2.	229/RC/2015	PGCIL	Application preferred under Section 79(1)(c) and 79(1)(k) read along with 79(1)(f) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Transmission Charges & Losses in Inter State Transmission) Regulations, 2010 along with Regulation 111 (Inherent Powers) and Regulation 115 (Power To Remove Difficulties) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 2(1) (j) and Regulation 6(1) (d) of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.
	3.	55/MP/2015	JIPTL	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009
10.12.2015 Thursday At 10.30.A.M. Miscellaneous Petitions	1.	117/MP/2015	DBPL	Petition seeking appropriate directions against the Respondent/CTU for refund of Relinquishment Charges paid by the petitioner company to the Respondent for Relinquishment of Medium term Open Access of 208 MW (On admission)
	2.	235/MP/2015	APL	Petition Under section 79 of the Electricity Act,2003 read with Article 13 of the PPA dated 2.2.2007 and 6.2.2007 executed between Adani Power Limited with Gujarat Urja Vikas Nigam Ltd and PPA dated 7.8.2008 executed by Adani Power Ltd. with Uttar Haryana Bijli Vitran Nigam Ltd./ Dakshin Haryana Bijli Vitran Nigam Ltd. (On admission).
	3.	22/RP/2015	PTCL	Petition for review of order dated 2.7.2013 in Petition No. 177/SM/2012. (On admission)
	4.	24/RP/2015	PGCIL	Petition for review of order dated 7.10.2015 passed in petition No.12/TT/2013.
	5.	23/RP/2015	PSPTCL	Petition for review of order dated 9.10.2015 passed in Petition No.06/SM/2014.
	6.	25/RP/2015	NHPC	Petition for review of tariff order dated 26.5.2015 in petition No.91/TT/2012
	7.	8/MP/2014	EMCO	Petition for evolving a mechanism for grant of an appropriate adjustment/compensation to off- set financial/commercial impact of change in law during construction and operating period.

	8.	216/MP/2015 wit I.A. No.25/2015	ESIL	Petition under Section 79 (1) (f) of the Electricity Act,2003 to declare the levy Cross subsidy Surcharge by the respondent on the petitioner is illegal as the same is violation of section 38 (20 (d) (ii) of the Electricity Act,2003 read with Rules 6 of the Electricity Act,2005
	9.	98/MP/2015	JPV	Petition Under section 79 (1) © of the Electricity Act, 2003 read with Regulations 18 and 32 of the CERC (grant of Connectivity, Long term Access and Medium term Open Access in inter State transmission and related matters) Regulations, 2009 for relinquishment of long term open access from 265.35 MW
	10.	64/TT/2015 Along with I.A. No.23/2015	PGCIL	Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for Essar Gujrat TPS-Bachau 400 kV D/C (triple) line and extension of Bachau Sub-Station.
10.12.2015 Thursday At 02.30 P.M. Miscellaneous Petitions	11.	223/MP/2015	TPDDL	Petition regarding termination of PPA's due to high average power purchase cost of NTPC, NHPC and THDC plants, seeking surrender of power allocation from the stations.
	12.	182/MP/2015	TPDDL	Petition seeking termination of PPA for NTPC plants regulated by the Commission due to unexplained delay, uneconomic, unviable and imprudent PPA's
	13.	154/MP/2015	APL	Petition Under Section 79 (1) (f) of the Electricity Act,2003 seeking adjudication of dispute between Adani Power limited and Gujarat Urja Vikas Nigam Limited regarding the payment for electricity supplied by Adani Power Limited prior to Scheduled Commercial Operation date.

Sd/-
(T.D.Pant)
Dy.Chief(Legal)
7.12.2015

